

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

IN THE MATTER OF : Everbright Industries
Vs
Force 1 Guarding Services Pvt. Ltd.

MAIN PETITION NUMBER : CP/319/IB/2020

(IA/MA) APPLICATION NUMBERS

IA(IBC)/890(CHE)2024, IA(IBC)/891(CHE)2024

ORDER

IA(IBC)/890(CHE)2024

Present: Shri. Jerin Asher Sojan, Ld. Counsel for the Applicant/Liquidator.
Shri. Pawan Jhabakh, Ld. Counsel for R1.

Ld. Counsel for R1 accepts notice. He seeks and is granted two weeks time to file reply qua the application seeking directions to the Respondent to pay jointly or severally a sum of R.47,07,876/- to the Liquidation Estate of the Corporate Debtor with interest.

Applicant is also directed to serve copy of the application on R2 and file Affidavit of Service.

List the application for appearance on behalf of R2 and reply on behalf of R1/hearing on **30.05.2024**.

IA(IBC)/891(CHE)2024

Present: Shri. Jerin Asher Sojan, Ld. Counsel for the Applicant/Liquidator.
Shri. V.V. Sivakumar, Ld. Counsel for the Respondent.

Ld. Counsel for the Respondent accepts notice. He seeks and is granted time to file reply to the application seeking directions to hand over a copy of the accounts statements of the bank account of the Corporate Debtor bearing Account Nos. 082010200001618 and 919020006388266 for the period from 01.04.2020 to 26.03.2024.

Since the application relates to handing over the account statements as prayed for, we direct the Respondent to hand over the account statements of the bank account of the Corporate Debtor.

IA is **disposed of**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs